IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 821 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 08-07-2025 Passed in WP.No.18998 of 2025. on the file of the High Court.

Between:

1. Kola Sai Pavan Kumar, S/o: K. Nageshwar Rao Aged 32 years, Occ. Unemployed R/o Flat No.401, 'Sri Sai Apartments' Shankar Nagar, Peerzadiguda, Medchal-Malkajgiri District Telangana - 500 098
2. Syed Siraj Ahmed, S/o: Sri Syed Jahangir, Aged 32 years, Occ. Govt. Employee, R/o Plot No.60, Nakshatra Colony, Balapur, Hyderabad - 500 005, Telangana

...APPELLANTS/PETITIONERS

AND

1. The Telangana Public Service Commission, Rep. by its Secretary Pratibha Bhavan, M.J. Road Patel Nagar, Goshamahal, Nampally Hyderabad - 500 001
2. The State of Telangana, Rep. by its Principal Secretary to Government Youth, Advancement, Tourism and Culture (Sports) Department, Secretariat Building, Hyderabad
3. The State of Telangana, Rep. by its Principal Secretary to Government General Administration Department Secretariat Building, Hyderabad.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents, more particularly the 1st respondent, not to proceed further with or complete the selection process in pursuance of Notification No.28/2022 dated 29.12.2022 issued by the 1st respondent, without calling the petitioners and

scrutinizing their certificates, until compliance with the orders dated 02.05.2025 passed by this Hon'ble Court in W.P. No.9704 of 2025, pending final disposal of the present Writ Petition.

Counsel for the Appellants: SRI P. V. KRISHNAIAH

Counsel for the Respondent No.1: SRI RAJESHWAR INDANI, REPRESENTING SRI P S RAJASEKHAR (SC FOR TGPSC)

Counsel for the Respondent Nos.2 and 3: MS. M.SHALINI GP FOR SERVICES-II

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.821 of 2025

JUDGMENT:

Mr. P.V.Krishnaiah, learned counsel for the appellants appeared through video conference.

Mr. Rajeshwar Indani, learned counsel representing Mr. P.S.Rajasekhar, learned Standing Counsel for Telangana Public Service Commission appearing for respondent No.1.

Ms. M.Shalini, learned Government Pleader for Services-II appearing for respondent Nos.2 and 3.

2. Petitioners have preferred a contempt petition bearing C.C.No.1794 of 2025 against alleged disobedience of the interim order passed in W.P.No.9704 of 2025 and also preferred a writ petition bearing W.P.No.18998 of 2025 alleging non-compliance of the said direction. The said writ petition has been dismissed by the impugned order with the observation that the petitioners have liberty to approach the Court by way of contempt case. Apart from that, the judgment has been reserved in a batch of writ petitions which led by W.P.No.34446 of 2025, in which such

interim directions were issued. Petitioners have preferred this appeal on dismissal of W.P.No.18998 of 2025 alleging that meanwhile, the respondent No.1 Commission may proceed to publish the results.

3. Learned Standing Counsel for respondent No.1 Commission and learned Government Pleader for the State submit that there is no basis for such an apprehension on the part of the petitioners, moreover when the judgment in a batch of writ petitions has been reserved.

4. Taking into note the aforesaid facts and the submission of the parties, we do not find any reason to interfere with the impugned order.

5. Accordingly, the Writ Appeal is dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.PRATHIMA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri P. V. Krishnaiah, Advocate [OPUC]
2. One CC to Sri P. S. Rajasekhar (SC for TGPSC) [OPUC]
3. Two CC to The GP for Services-II, High Court for the State of Telangana, at Hyderabad[OUT]
4. Two CD Copies

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HIGH COURT

DATED:31/07/2025



JUDGMENT

WA.No.821 of 2025

DISMISSING THE WRIT APPEAL

WITHOUT COSTS

(7)

Kps
26/8/25